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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + ITA 1126/2018 & CM APPL.42713/2018
 THE COMMISSIONER OF INCOME
 TAX - EXEMPTION Appellant
 Through: Mr. Ruchir Bhatia, Advocate
 versus
 NEW DELHI YOUNG MEN'S CHRISTIAN ASSOCIATION
 (YMCA) Respondent
 Through: Mr.S.Krishnan, Adv.

+ ✓ ITA 1131/2018
 THE COMMISSIONER OF INCOME
 TAX - EXEMPTION Appellant
 Through: Mr. Ruchir Bhatia, Advocate
 versus
 NEW DELHI YOUNG MEN'S CHRISTIAN ASSOCIATION
 (YMCA) Respondent
 Through: Mr.S.Krishnan, Adv.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

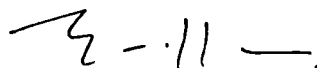
ORDER

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12.10.2018

The issue in question raised in these appeals is covered against the Revenue vide decision dated 7th May, 2018 in the case of the respondent-assessee in ITA No.537/2018.

In view of the aforesaid position, no substantial question of law arises in these appeals and the appeals are dismissed.


 SANJIV KHANNA, J


 CHANDER SHEKHAR, J

OCTOBER 12, 2018/rk